

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
CP No. (IB)- 62/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Shakir Prop. of Zaara Enterprises ... Operational Creditor

Versus

Fruitful Buildcon Pvt. Ltd. ... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Ankur Singhal, Adv.

For the Corporate Debtor : Pradeep Kumar Choudhary, Adv.

ORDER

Heard Mr. Ankur Singhal, learned counsel appearing on behalf of the Petitioner/ Operational Creditor and Mr. Pradeep Kumar Choudhary, learned counsel for the Respondent/ Corporate Debtor. It is stated by both the counsels that matter may be amicably settled and endeavour are continue to settle the matter. So that, parties seek a short accommodation. List the matter on 10.07.2023.

(Manoj Kumar Dubey)
Technical Member

(Deep Chandra Joshi)
Judicial Member

May 24, 2023

HA